

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 16th December, 1955

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-07 P.M.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1955, agreed without any amendment to the Citizenship Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 8th December, 1955."

(2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1955 passed, in accordance with the provisions of article 368 of the Constitution of 493 L.S.D—1.

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India, without any amendment, the Constitution (Fifth Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 13th December, 1955."

PAPER LAID ON THE TABLE

STATEMENT *re* ACTION BY GOVERNMENTS
ON I.L.O. RECOMMENDATION

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the table a copy of the statement on action taken or proposed to be taken by the Government of India on the Recommendation adopted by the I. L. O. Conference at its Thirty-seventh Session held in June, 1954. [See Appendix V, annexure No. 59]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

TWELFTH REPORT

Shri Altekar (North Satara): I beg to present the Twelfth Report of the Committee on Absence of Members from the sittings of the House.

I also lay a list showing names of Members who were continuously absent from the sittings of the House for 15 days or more during the Tenth Session, 1955.

MOTION *RE* REPORT OF STATES REORGANISATION COMMISSION

Mr. Speaker: The House will now proceed with the further consideration